Central Administrative Tribunal Principal Bench New Delhi

CP No.396/2018 in OA No.1383/2018

this the 17th day of August, 2018

Hon'ble Mr. V.Ajay Kumar, Member (J) Hon'ble Ms Nita Chowdhury, Member (A)

Nadir Ali (Aged about 38 years) S/o Sh. Nasir Ali R/o-D-12, Third Floor, Gali No.2 Batla House, Jamia Nagar, New Delhi-110025.

.... Applicant

(By Advocate: Mr. Amit Chawla)

Versus

Sh. Puneet Kumar Goel Commissioner South Delhi Municipal Corporation 9th Level, E-Block, Dr.S.P.M Civic Centre J.L.N.Marg, New Delhi-110002.

... Respondent

(By Advocate: Mr. DS Mahendru)

ORDER (ORAL)

Hon'ble Mr. V.Ajay Kumar, Member (J)

When the CP is taken up for hearing, learned counsel for the applicant submits that the orders of this Tribunal have been complied with by the respondents. Accordingly, the CP is closed. Notices are discharged. However, applicant is at liberty to avail the remedy available to him against the order

dated 16.07.2018 now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(Nita Chowdhury) Member (A) (V. Ajay Kumar) Member (J)

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